

ITEM NO.803

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.8865-8866/2022

(Arising out of impugned final judgment and order dated 28-04-2022 in CAC No. 2339/2017 & order dated 05-05-2022 in CAC No. 2339/2017 passed by the High Court of Judicature at Allahabad)

RITU MAHESHWARI

Petitioner(s)

VERSUS

MANORAMA KUCHHAL &amp; ORS.

Respondent(s)

Date : 10-05-2022 These petitions were orally mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv. (Orally mentioned by)  
Mr. Balbir Singh, Sr. Adv.  
Mr. Ravindra Kumar, Sr. Adv.  
Mr. Sameer Jain, Adv.  
Mr. Soayib Qureshi, AOR  
Ms. Anu Sura, Adv.  
Ms. Jayashree Parihar, Adv.  
Mr. Deepesh Raj, Adv.  
Mr. Love Kumar Gupta, Adv.  
Mr. Vivek Joshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Upon being orally mentioned by Mr. Mukul Rohatgi, learned Senior counsel appearing for the petitioner seeking urgent listing of the matter, the Registry is directed to list this matter tomorrow (11<sup>th</sup> May, 2022) before an appropriate Bench.

2. In the meantime, there shall be a stay of the impugned interim orders dated 28-4-2022 and 5-5-2022 passed by the High Court in Contempt Petition (Civil) No.2339/2017.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)